

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1201 OF 2019 IN**  
**DFR NO. 2171 OF 2019**

**Dated: 4<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**MB Power (Madhya Pradesh) Limited** ..... **Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Sahai  
Ms. Molhsree Bhatnagar  
Ms. Himangini

Counsel for the Respondent(s) :

**ORDER**

**IA NO. 1201 OF 2019 (Application for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on **09.07.2019**, subject to curing the defects, if any. Application is disposed of.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/kt*

**(Justice Manjula Chellur)**  
**Chairperson**